

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3949 of 2020

Vishal Anand @ Karu Jha @ Karu Pandey.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pran Pranay, Advocate
For the State : Mrs. Ruby Pandey, APP

02/27.07.2020 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Deoghar Town P.S. Case No. 04 of 2019, G.R. No. 148 of 2019, S.T. No. 10 of 2020.

The brother of the informant was assaulted by the accused persons. It has been alleged that Suraj Mishra and Gaurav Naroni had fired at him. Both Suraj Mishra and Gaurav Naroni have been granted bail by this Court in B.A. No. 3337 of 2020 and B.A. No. 2577 of 2020 respectively. The petitioner seems to have been implicated on the confession of the co-accused persons.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-V, Deoghar in connection with Deoghar Town P.S. Case No. 04 of 2019, G.R. No. 148 of 2019, S.T. No. 10 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-